

>

Title: Secretary-General reported a message from Rajya Sabha that Rajya Sabha passed the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2012, passed by Lok Sabha.

SECRETARY-GENERAL: Madam, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"I am directed to inform the Lok Sabha that the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2012, which was passed by the Lok Sabha at its sitting held on the 3rd September, 2012, has been passed by the Rajya Sabha at its sitting held on the 26th February, 2013, with the following amendments :-

ENACTING FORMULA

1. That at page 2, line 1, for the word "Sixty-third" the word "Sixty-fourth" be substituted.

CLAUSE 1

2. That at page 2, line 5, for the figure "2012" the figure "2013" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

2. Madam, I lay on the Table the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2013 as returned by Rajya Sabha with amendments.